

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/738(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th February, 2021, 10:30 A.M

Name of the Company	SERVO PLASTICS PVT. LTD. Vs. MAHABIR POLYFABS PVT. LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

COUNSELS APPEARED THROUGH VIDEO CONFERENCE :

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Mr. Zeeshan Haque, Advocate - For the Operational Creditor
Ms. Pallabi Ghosh, Advocate

ORDER

The Ld. Counsel on behalf of the Operational Creditor are present.

The Ld. Counsel for the Operational Creditor submits that there has been no compliance with Section 9(3)(b). Therefore, the Application itself is defective.

The Applicants are given seven days' time, in terms of the proviso to sub-section 5 to Section 9, to rectify the said defects. The copies of the amended Petition shall be served on the Corporate Debtor, who shall have two weeks' time, thereafter, to file the reply to the Petition.

No documents are filed in the E-filing portal of NCLT. The parties are directed to upload the pleading documents in the E-filing portal of NCLT and to ensure defect free status of the uploaded documents, before the next date of hearing.

List this matter on 15th April, 2021, for disposal.

(Harish Chander Suri)
Member(Technical)

(Rajasekhar VK)
Member(Judicial)

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